

GOVERNMENT OF ODISHA HEALTH&FAMILY WELFARE DEPARTMENT ******

RESOLUTION

No. HFW-MEI-MISC-0007-2019 - 8967 /H Dated. 25.04.2022

SUBJECT- Guidelines for engagement of Assistant Professor / Associate Professor/ Professor in Government Medical/ Dental Colleges in the State of Odisha on contractual basis.

Whereas, the Government in order to generate more doctors in the state and to address to the dearth of doctors, has established five new Medical Colleges during last five years, and still more Medical Colleges are in pipeline at Keonjhar, Sundargarh, Bhawanipatna, Kandhamal, Jajpur and PG Institute at Bhubaneswar. As the recruitment by the Odisha Public Service Commission takes time to select faculties, engagement by contractual / deputation from OMHS cadre has become inevitable. To accomplish the requirement of adequate number of faculties so as to get the MCI/NMC/DCI approval, active recruitment process is needed to engage the faculties at all levels i.e. Assistant Professor, Associate Professor and Professor. The existing guidelines was notified vide H.& F.W. Department Notification No.5202 dt. 26.2.2019 with addendum vide Letter No.9785 dt. 14.4.2020 and Letter No.11093 dt. 12.4.2021. But, in the meantime, the National Medical Commission (NMC) has come into force, the OMES Rules, 2021 has been notified and the post PG bond service has been given effect to. Hence, there is a need for revision of guidelines to recruit faculties adhering to above Rules/Regulations and to get adequate number of faculties.

Therefore, the Government, after careful consideration, has been pleased to formulate the following guidelines for selection of faculties for Government Medical Colleges, at level of Assistant Professor, Associate Professor and Professor on contractual basis in conformity with the "Teachers Eligibility Qualifications in Medical Institutions Regulations, 2022" of National Medical Commission(NMC) and any modifications notified from time to time.

1. **Title & Commencement**: The guidelines shall be called the "Guidelines for selection of Assistant Professor, Associate Professor and Professor on contractual basis in the Government Medical / Dental Colleges in State of Odisha".

2. Objectives and Applicability of the Guidelines:

- 1. Present guidelines are meant to strengthen and streamline the selection and engagement of the Assistant Professor, Associate Professor and Professor on contractual basis in the Government Medical Colleges in the State of Odisha superseding earlier notifications/ resolutions/ instructions etc made by Government in respect to contractual recruitment. These guidelines shall be effective from the date of its notification. It is explicitly made clear that such contractual engagements are purely stop gap measures and confer no right on the selected persons to claim regular appointment to the posts or extension of contractual period of engagement beyond the agreed period.
- 2. The Government may issue revised circulars/notifications from time to time, if so required.

3. Selection Authority:

The Director of Medical Education & Training, Odisha shall be the selecting authority and competent to enter into contract with faculties to be recruited on contract. While engaging Associate Professors and Professors on contract the tentative vacancies against which the eligible candidates in feeder cadre are not available immediately, may be considered. Such list of vacancies shall be obtained from the Government for consideration. However, if required in exigency, the Director of Medical Education & Training may direct the Dean & Principal of a Govt. Medical College to conduct the selection and send the select list along with the proceedings to DMET Odisha. For all such selections by DMET, Odisha or Dean & Principals, the DMET, Odisha shall issue the engagement order and intimate the same for obtaining post facto approval of the Government.

4. **Age Limit:** The upper age limit up to which the selected Assistant Professor, Associate Professor and Professor can work on contractual basis is 70 years. Hence to make it feasible for any selected candidate to work for at least one year, the age of the applicant at the time of application must be less than 69 years. There shall be no further age relaxation in any category of candidates.

5. Eligibility and Qualifications for Assistant Professor:

- 1. The candidate must be a citizen of India.
 - 2. Qualification:
- 1. The candidates must possess MD/MS/MDS/DNB Degree in the concerned discipline from any NMC/ MCI/ DCI permitted/approved/recognized Medical/Dental College and/or any other academic qualification with such additional teaching experience in the subject as per Teachers Eligibility Qualifications in Medical Institutions Regulations, 2022 of NMC as amended from time to time. Candidates having M.Sc. (medical subjects) in pre and para clinical subjects (approved by NMC/MCI) may be considered if sufficient candidates with PG degree/ DNB are not available and subject to the limitations as may be prescribed by NMC/ MCI from time to time. The candidates having DM/ M.Ch. / DNB or equivalent degree are not required any additional teaching experience.
 - 3. The Medical Graduates must have registered their Medical Qualification at Central/ State Medical /Dental Council. (Pèrmanent Registration)
 - 4. The above qualifications must have been obtained on or before the last date of submission of application/ counselling/ interview.

6. Eligibility and Qualifications for Associate Professor:

- 1. The candidate must be a citizen of India.
- 2. Qualification:
- 1. Must have academic qualification as prescribed by MCI/DCI from time to time in force. Teaching experience for such number of years as Assistant Professor in the subject in the recognized Medical College, with minimum of such numbers of research publications, during the tenure of Assistant Professor or any such other eligibility criteria, as may be prescribed by NMC/ MCI/DCI as the case may be from time to time.

- 2. The requisite experience & other requirements for equating a Consultant or Specialist as "Associate Professor" (after possessing postgraduate medical degree in the subject) shall be as prescribed by NMC/ MCI/DCI from time to time in force.
- 3. In case of non-medical teacher, the candidate must possess the Ph.D. degree or any other qualification in the concerned subject as may be prescribed by NMC /MCI/DCI as the case may be from time to time.
- 4. All Qualifications as on the date of counseling shall be considered.

7. Eligibility and Qualifications for Professor:

1. The candidate must be a citizen of India.

2. Qualification:

- 1. Must have academic qualification as prescribed by NMC/ MCI/DCI from time to time in force. Teaching experience for such number of years as Associate Professor in the subject from a recognized / permitted / approved Medical College, with minimum of such numbers of research publications during the tenure of Assistant Professor and Associate Professor or any such other eligibility criteria, as may be prescribed by NMC/ MCI/DCI as the case may be from time to time.
- 2. The requisite experience & other requirements for equating a Consultant or Specialist as "Professor" (after possessing postgraduate medical degree in the subject) shall be as prescribed by NMC/MCI/DCI from time to time in force.
- 3. In case of non-medical teacher, the candidate must possess the Ph.D. Degree or any other qualification in the concerned subject as may be prescribed by NMC/MCI/DCI as the case may be from time to time.
- 4. All Qualifications as on the date of counselling shall be considered.

8. Selection Process:

- Selection shall be done as and when required in view of urgency of NMC/MCI Inspection or work load. DMET shall float advertisement keeping in view of stipulations made in these guidelines.
- 2. The selection shall be conducted through a committee constituted for the purpose by the DMET Odisha or by the Dean & Principal of the Medical College if permitted by DMET, Odisha.
- 3. Reservation Policy: As the posts are to be filled up on contractual basis, there shall be no reservation.
- 4. The selection of Asst. Professor will be strictly on the basis of merit list prepared on basis of career marks as these are purely temporary and tenure based engagements and done only to meet the exigency, on regular recruitment of faculty by the OPSC or on completion of the contractual tenure, whichever is earlier, they shall be disengaged. Weightage for different examinations shall be as under:

HSC/Matriculation-

20% of total percentage of marks secured

Intermediate/+2 Science-

20% of total percentage of marks secured

MBBS/BDS/M.Sc. examination- 60% of total percentage of marks secured

In case of candidates who have passed PG in 2016-17 and afterwards, MBBS/BDS/M.Sc. Examination - 30%, PG-30%

One mark will be deducted from the total Career Mark for each extra attempt taken to pass the examination.

In case of tie it will be resolved as follows:

- i. The candidate securing more mark in MBBS/BDS/ M.Sc. as the case may be shall be placed in higher rank.
- ii. In case of further tie, the elderly candidates shall be placed higher in rank to the younger.
- 5. The selection of Associate Professor and Professor shall be made on the basis of teaching experience, research publications and age of the candidate. The recommendation of the committee under DMET or concerned Dean & Principal as the case may be shall be final. The selection procedure shall be as per merit list prepared by the score obtained as per following principle.

Teaching experience: 5 marks per year of experience as Asst. Professor/Assoc. Professor from MCI/NMC/DCI permitted or recognized institutions.

Research Publication: 5 marks per publication; (publication as per norm of NMC shall be considered)

If tie occurs, it will be resolved by seniority in age. The elder will be placed above the younger.

- A merit list will be prepared and approved by the constituted committee and engagement will be made on the basis of the choice of institution /subject exercised during counselling in online or on personal appearance as may be notified.
- 7. The Selection Authority at their discretion may short-list the merit list to a reasonable number as per available vacancy.
- 8. In case the candidate is offered engagement and fails to join within seven days of receipt of intimation, then the offer shall stand forfeited and next candidate in the merit list of the subject may be given the offer.
- 9. A waiting list will be prepared by the committee on basis of merit which will remain valid for a period of one year from the date of its publication. In case any vacancy exists or arises in the vacancy list notified in the advertisement, may be filled up from the waiting list. If additional vacancies are created which were not notified in the advertisement, a separate selection process shall be conducted for such new vacancies.
 - 10. In case of non-availability of suitable candidates from the waiting list, fresh advertisement shall be published.

9. Terms and Conditions:

- 1. The engagement shall be purely temporary and on year to year tenure basis and may be for a maximum period of four years subject to satisfactory performance. However the Government reserves the right to terminate the services of the faculty with one month prior notice without assigning any reason.
- 2. No candidate shall be allowed to continue after the completion of the tenure in order to give scope to other eligible candidates and the relieved candidates may apply for any higher post if eligible. However in exigency of MCI / NMC and if appropriate candidates are not available, such candidates may be allowed to continue even after completion of tenure in exceptional circumstances for the reasons to be recorded in writing.

- 3. The recruited faculties shall sign an agreement as annexed in Appendix 1.
- 4. They must follow the job responsibility notified by Government from time to time. They may be terminated for not fulfilling the job responsibilities.
- 5. In case a regular faculty is appointed in the same post through regular recruitment or through promotion, the contractual employee shall be relieved. However the same employee may be adjusted against another vacant post of similar status or higher in any Govt. Medical College of the State for drawal of salary / remuneration under a principle of global posting i.e. to fill up all the created posts in appropriate category lying vacant in any Govt. Medical College of the State .Such adjusted candidates shall be allowed to work in the station where posted. When such global vacancy is not available, the contractual employee shall be relieved without any further adjustment.
- 6. The contractual faculties remaining unauthorisedly absent for more than 15 days will be terminated by the appointing authority by serving a notice of 30 days.
- 7. The faculties whose tenure is terminated for any reason by the appointing authority, will be debarred from being selected for a period of next three years.
- 8. Performance appraisal certificate is to be prepared by the HOD of the concerned Department and to be submitted to the Dean & Principal of the institution for renewal of their tenure in the post. During the tenure period and upon receipt of any unsatisfactory performance report at any point of time from the concerned authority, the services of the faculties concerned may be terminated by the appointing authority after giving opportunity to be heard. Such decision shall be final and binding.
- 9. House rent allowance / accommodation: The contractual employee shall be provided with accommodation.

10. Attendance and Leave:

 Casual leave: Each faculty is eligible for entitlement of casual leave not exceeding 15 days in a financial year and absence of not more than 10 days leave can be availed at a time including Sundays and Holidays. The Head of the Department/ Head of the Institution shall be the sanctioning authority for same.

2. Special leave:

- The Dean / Principal are the sanctioning authority. They are eligible for 15 days of Special Leave in one year for attending the Conference / Workshop/ CME / Fellowship etc. for updating knowledge and skill.
- 2. They shall submit a request letter through proper channel with a copy of the brochure/ invitation/ registration, at least 15 days prior to the date of the conference. Arrangement shall be made so that the routine work of the department concerned is not hampered.
- 3. They may be permitted for attending such event which is at the discretion of the Head of the Institution after assessing the genuineness of the programme and utility of the particular course/conference for the training purpose.
- 4. A faculty is permitted to attend for not more than two such events in an academic year.
- 5. No TA/DA will be paid. The leave is granted for the actual days of conference and for journey depending upon the location. They must produce conference attendance certificate within one week from the

date of return, failing which the special casual leave shall be treated as casual leave and in case the casual leave is already exhausted the period of such absence shall be treated as leave without pay.

3. Maternity leave / Medical leave:

- The faculty will be eligible for "leave under exceptional circumstances", supported by medical certificate from the competent authority and recommended by the Head of the Department and sanctioned by the Dean & Principal /Head of the Institution.
- 2. In case the leave period exceeds 15 days, the same shall be sanctioned by DMET, Odisha.

11. Miscellaneous:

- 1. No contractual faculty shall leave the country without prior sanction by the Dean & Principal of the institute. Any violation will be taken seriously and may even warrant termination of appointment.
- 2. Private practice: No contractual faculty shall refer patients under their care to outside institution without the approval of the institutional referral committee. Private practice beyond the duty hours are permissible.
- 3. Transfer from one institution to another may be allowed in exigency of public service, placing both spouse at one station, or on hard compassionate grounds.
- 4. The Government reserves the right to utilise the services of the contractual faculties as per need in exigency of public service like natural calamities, epidemic, pandemic etc and deploy suitably.

By order of the Governor

(Sri R. K. Sharma)

Additional Chief Secretary to Government

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On Rs. 20/-paper

AGREEMENT FOR CONTRACTUAL SERVICE

This Agreement is made on, at at
BETWEEN
The Department of Health & Family Welfare, Govt. of Odisha represented through Dean & Principal
WHEREAS The Department of Health & Family Welfare, Govt. of Odisha (hereinafter referred as HFWD) desires to engage the services of the Second Party (
AND
Now, therefore, the parties hereto agree as follows
TERMS OF REFERENCE a. The Second Party will be assigned the position as
The objectives and job responsibilities for each of the positions are annexed.
These terms of reference may be modified from time to time, as may be required in the interest of the State. The working hours and holidays shall be those applying to the State Government to which the Second Party is assigned.
 The Second Party will work as () under the direction and administrative control of the Director of Medical Education and Training, Odisha, Bhubaneswar.
c. She/he has agreed to perform duties as per the present job description prescribed for the said post under the HFWD and further agrees to be governed by the rules of the HFWD from time to time.
d. The posting of the Second Party is non-transferable. However in exigency, she/he can also be sent elsewhere on deployment.
2. DURATION OF AGREEMENT a. The contract shall be for a period of 365 calendar days from
 There will be performance appraisal in every year and if two consecutive appraisals are average the contract will stand automatically cancelled.
c. As full consideration for the work performed by the Second Party under the terms of Agreement, the First Party shall pay the Second Party a monthly

remuneration of	Rs/- (Rupees)	and
in addition, such	other financial benefits as may be admissible to him/her.	

3. TRAVEL & DAILY ALLOWANCE

The norms of State Government will be applicable to the relevant category of contractual employee.

4. LEAVE

The Second Party shall be entitled to the following leave provisions. The leave remaining unutilized at the end of the contract shall not be en-cashed. The special kind of leaves i.e. maternity and paternity may be allowed without remuneration.

Casual leave : 15 days per annum

Paternity Leave : 15 days as per norms of the HFWD.
Maternity Leave : 180 days as per norms of the HFWD.

5. STATUS OF THE SECOND PARTY (SIGNATORY)

The Second Party shall have the status of contractual employee and shall not be considered in any respect as a regular employee of Heath & Family Welfare Department nor will they be considered for regularization in future.

6. RIGHT AND OBLIGATION OF THE SECOND PARTY (SIGNATORY)

- a. The rights and obligations of the Second Party are strictly limited to the terms and conditions of this Agreement. Accordingly, the Second Party shall not be entitled to any benefit, payment, subsidy, compensation or pension from Govt. of Odisha.
- b. The Second Party shall not be exempted from taxation as per income tax laws of Government of India.

7. RECISSION

- a. Either party may rescind the Agreement at any point of time by giving the other party, at least one month notice in writing of its intention to do so, and is mandatory for both parties of this Agreement. However, the period of notice can be reduced to 15 (fifteen) days or fifteen days salary in lieu thereof by the first party in the following circumstances.
 - i. If the post of the second party ceases to exist or not approved by Govt. or abolished at any point of time for some reasons or others.
 - ii. If the funding under any head for the post held by any contractual employee ceases at any point of time.
- b. Whenever the Second Party does not attend the duties from the date of submission of his/her resignation to the Competent Authority, without waiting for completion of one month mandatory notice period from the date of such submission of resignation or acceptance of his resignation, whichever is earlier, the Second Party shall forfeit his/her claims on the pending financial dues if any from the HFWD and the First Party shall have the liberty, not to issue any NOC or Experience Certificate for such omission on the part of Second Party.

8. TERMINATION

- a. In case of improper conduct by the Second Party, the HFWD may terminate this Agreement and no compensation shall be payable in such a case.
- b. In case a regular faculty joins and there is no global vacancy (i.e. vacancy in the similar post or higher in any Government Medical Colleges of the state) the contract will be terminated or the deputation shall be cancelled and reverted to original cadre.
- c. This contract is issued on the understanding that all the information given by the Second Party in his application form and during the interview are correct, true and complete. If it is found at any point of time that the information given when seeking appointment is not complete and false and/or any significant information has been knowingly suppressed, the HFWD will have the right either to withdraw this letter of contractual engagement before he/she joins or terminate appointment at any point of time after he/she has taken up service with the HFWD without any notice or compensation.
- d. Notwithstanding anything contained here-in-above, the services of the Second Party may be terminated at any point of time by the competent authority of the HFWD if the Second Party is found to be involved in criminal offence or guilty of any insubordination, intemperance or other misconduct or of breach or nonperformance or at the completion of the contract period as mentioned.

9. JOB ABANDONMENT

The Second Party is deemed to have abandoned her/his job when for a period of 15 consecutive days, she/he has been absent without the permission of the higher authority.

10. BREACH OF TRUST

Whenever the Second Party commits any breach of trust with gross violation of established procedures, guidelines and instructions of the HFWD communicated from time to time by mis-utilising his official position and not in consonance with the objectives of the work assigned & also whenever, the Second Party commits any breach of trust with misappropriation of funds and resources of HFWD which he is responsible for management and utilization or otherwise by virtue of his position, the Second Party is liable for such criminal proceedings as deemed fit by the First Party even after rescission, resignation, termination or otherwise abandonment of the contract, not withstanding anything otherwise contained in the Contract.

11. TITLE RIGHTS

The title rights, copyrights and all other rights of whatsoever nature in any material produced in the framework of this Agreement shall be vested exclusively with HFWD.

12. CONFIDENTIALITY

The Second Party shall exercise utmost discretion with regard to all official matters. He shall not communicate to any person any information known to him by reason of his official position which has not been made public, except in the course of his duties or by authorization of the HFWD. These obligations do not cease with expiry of this Agreement.

13. **DISCLOSURE**

The Second Party shall disclose to HFWD any business or professional employment or activity in which she/he may be engaged prior to or at any time in the course of the present agreement. These activities shall not be incompatible with the performance of the services outlined under Annexure -1.

14. PERFORMANCE OF DUTIES AND STANDARDS OF CONDUCT

- a. In the performance of his duties as per the agreement, the Second Party shall be exclusively responsible to HFWD and shall neither seek nor accept instruction from any external agency, unless otherwise as directed except those specified in Annexure -1.
- b. The Second Party shall not engage in any activity that is incompatible with those purpose and principles or the proper discharge of his duties with the HFWD. She/he shall avoid any action and in particular any kind of public pronouncement which may adversely reflect on the relationship or on the integrity, independence and impartiality which are required by her/his relationship with the HFWD.
- c. That it is mutually agreed that the Second Party shall not indulge in or take part in any association/organization activities that will be detrimental to the interest of the HFWD in any way.
- d. Any favour, gift or remuneration from any source shall not be accepted unless approval from HFWD has been obtained and communicated.

15. AMENDMENT

This Agreement may be amended as and when required by the HFWD.

16 SETTLEMENT OF DISPUTES

Any claim or dispute relating to the interpretation of the execution of the present agreement relating to the conditions of service shall be settled by Commissioner-cum-Secretary, Health & Family Welfare Department, whose decision shall be final and binding.

17. MISCELLANEOUS

Any administrative order(s) relating to or redefining the role & responsibilities of the contractual employees either in addition to or in modification to her/his present responsibilities, not being the part of Contractual Service Agreement, will hereafter, be construed as a part of the agreement defining her/his job responsibilities.

Signed by the Second Party	Signed by First Party		
	(Dean & Principal)		
Signature:	Signature:		
Name:	Name:		
Address:	Dean / Director		
Date-			
Ph. No			
Witness- 1	Witness- 2		
Signature	Signature		
Name:	Name:		
Address:	Address:		
Date-	Date-		

UNDERTAKING

I, do hereby, undertake that I have purchased the Stamp Paper worth Rs. 20/- (Rupees Twenty) only from a Registered Vendor and the contents printed in the Contractual Service Agreement so submitted along with this undertaking as per the draft contractual service agreement supplied to me officially and that, I shall be held responsible, if any addition(s)/ alternation(s) are noticed subsequently in the said agreement & appropriate actions deemed fit, can be taken against the undersigned for the same.

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Date

Position held

Place of Posting

JOB RESPONSIBILITIES OF PROFESSORS AND ASSOCIATE PROFESSORS

The Professor/Associate Professor are required to perform the following duties as may be assigned to them by the Head of Departments / Units/ Head of Institution

A. Administration:

- 1. Professors in a discipline will be Head of the Department on rotation basis of two years duration. Contractual Professors cannot be a Head of Department.
- 2. In Departments where only one Professor is present, both the Professor and Associate Professors of the discipline will be the head the Department on rotation basis of two years duration each.
- 4. Will remain in overall charge of the Department / Unit and will be responsible for overall administrative cause of action of the Department / Unit both in respect of teaching / non-teaching staff.
- 5. Will remain in-charge of Library / Sports / Cultural / Academic/ Stores / Purchases etc. as and when will be assigned to her / him by the authorities from time to time.
- 6. Will help the local authorities and the Government in disbursement of health care or any other matter as deemed fit from time to time.
- 7. Will keep and provide vital Statistics information of her/his Department / Unit to the authorities at the time of need.
- 8. Shall write the performance appraisal reports of juniors attached to her/ his Department / Units in open mind and without prejudice. (in case of HOD)
- 9. She / he will be directly responsible to the Principal (for teaching) & Superintendent. (for treatment)

B. Clinical:

- 1. Will remain overall responsible for the patients in indoor and outdoor for their smooth management.
- 2. Will undertake the timely round of the wards / unit daily and maintain the procedure records in O.T.
- 3. Will authorize the juniors from time to time for discharging patients care in his / her Department / Units.
- 4. Will remain responsible for patient admission / treatment / procedures performed in her/ his Department /Units.
- 5. Will attend emergency calls when needed.

C. Teaching:

- 1. Will remain responsible for all the teaching activities of UG & PG in respect of theory / practical / clinical etc.
- 2. Will maintain the attendance of the students in all such classes and delegate such classes to junior faculties / residents wherever needed.
- 3. Will maintain the academic calendar, teaching schedule of PG/UG students.
- 4. Will conduct Special Seminar, Conference etc. for up gradation of knowledge & skill of Junior faculties / Residents / Tutor of the Department / Unit.
- 5. Will be the guide of PG Students and other Research Scholars for their thesis work.
- 6. Will conduct the examination of the PG / UG students of the Department as well as arrange the examination to be conducted.

JOB RESPONSIBILITIES OF ASSISTANT PROFESSORS

The Assistant Professor are required to perform the following duties and as may be assigned to them by the Head of Departments/ Dean & Principals.

- 1. Bed side Teaching / Tutorial Teaching / didactic teaching including teaching in Practical / Demonstration / Theory Teaching and Field Teaching where necessary.
- 2. Maintain attendance registers of the students and their progress records.
- 3. Duties connected with the conducting the examination of the students.
- 4. Manage Laboratory and Demonstration Work.
- 5. Examination of Samples / Imaging etc.
- 6. Involvement in Research activities and taking part in the Seminar.
- 7. Take care of the patients in the Wards / Operation Theatre / Labour Room etc.
- 8. Accompany Head of the Unit / Department in his ward round.
- 9. Carry out of the instructions of the senior teachers / Head of the Unit / Department with regard to investigation and treatment of patients / administration of anaesthesia etc.
- 10. Maintain records of the patients in the wards and of their discharge or death. In case of birth and death, he will report to Record-Room for onward transmission to the Municipality.
- 11. Follow up necessary compilation of the records in the Record-Room. In Medico-legal cases they are to process the records for the Court / Police.
- 12. On the allotted days, carry out treatment of the out patients and take up admission of patients to the indoor as per guidance of the Senior Teacher / Head of the Unit.
- 13. Perform emergency duties in the Wards / Causality / Operation theatre as the case may be and remain in the place of duty physically. While on duty, they may look to the general condition of the ward, supervise the work of the staff on duty and report to the Head of Department / Unit in case he considers necessary.
- 14. During the emergency duty, they are to attend the patients and take care of their treatment and if necessary requisition the necessary services of Senior Teacher / Head of the Unit.
- 15. Remain in-charge of the Museum and be responsible for preservation of specimens etc.
- 16. Remain in-charge of the stock and store of the Unit / Department if required by Head of the Department / Unit.
- 17. Perform Medico-legal work.
- 18. Attend Courts on receipts of summons as and when necessary.
- 19. Attend to extracurricular responsibilities (Hostel, Library, Athletics, Academic Societies, and N.S.S. etc.) as will be assigned by the Head of the Institution.
- 20. Perform any other work in the interest of the Institution / Public duty as will be assigned by the Head of the Institution/Department / Unit from time to time.



GOVERNMENT OF ODISHA HEALTH & FAMILY WELFARE DEPARTMENT

Mama No. 9036 (H. Dated: 25-04-2014
Memo. No/H., Dated:
Copy of the Resolution No.8967 dated.25.04.2022 on "Guidelines for engagement of
Assistant Professor / Associate Professor/ Professor in Government Medical/ Dental Colleges in the
State of Odisha on contractual basis" forwarded to the Additional Secretary to the Hon'ble Chief
Minister, Odisha / P.S. to the Hon'ble Minister, Health & Family Welfare, Odisha for kind information of
the Hon'ble Chief Minister, and the Hon'ble Minister, respectively.
Additional Secretary to Government
Additional Secretary to Government
Memo. No. 9037 /H., Dated: 25-04-2022
Copy of the Resolution No.8967 dated.25.04.2022 on "Guidelines for engagement of Assistant
Professor / Associate Professor/ Professor in Government Medical/ Dental Colleges in the State of
Odisha on contractual basis" forwarded to the QSD to Chief Secretary, Odisha / OSD to Additional
Chief Secretary to Government, Health & FW Department for kind information of Chief Secretary, and
Additional Chief Secretary, respectively.
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Sub- Byulo
Additional Secretary to Government
Memo. No. 9038 /H., Dated: 25-04-2025
Copy of the Resolution No.8967 dated.25.04.2022 on "Guidelines for engagement of Assistant"
Professor / Associate Professor/ Professor in Government Medical/ Dental Colleges in the State of
Odisha on contractual basis" forwarded to the DMET, Odisha/ Director, VIMSAR, Burla/ Director,
AHPGIC, Cuttack/ Director, RSIC, Cuttack/ All Dean & Principal of Government Medical Colleges/ All
Superintendent, Government Medical College and Hospitals/ Principal, SCB Dental College, Cuttack/
Superintendent, SVPPGIP, Cuttack/ MS-I Section, H & FW Department/ MS-II Section, H & FW
Department for kind information and necessary action.
1) No - 2
Luciania
Additional Secretary to Government
Memo. No
1. Copy of the Resolution No.8967 dated.25.04.2022 on "Guidelines for engagement of
Assistant Professor / Associate Professor/ Professor in Government Medical/ Dental Colleges in the
State of Odisha on contractual basis" forwarded to Head, State Portal Group, IT Centre, Secretariat /
IT Cell with a request to post this order in the official website of Health & FW Department

2. Copy of the Resolution No.8967 dated.25.04.2022 on "Guidelines for engagement of Assistant Professor / Associate Professor/ Professor in Government Medical/ Dental Colleges in the State of Odisha on contractual basis" forwarded to the Director, Printing, Stationary & Publication, Odisha, Cuttack for information and publication of the order in the next issue of the Odisha Gazette and supply of 10 copies thereof to this Department.

https://health.odisha.gov.in/Announcement.asp?GL=10.

Additional Secretary to Government